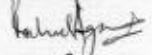
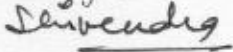


ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2021

NAME OF THE COMPANY: Injectoplast Pvt Ltd & Anr With Autoplastcomp Pvt Ltd

SECTION OF THE COMPANIES ACT: 230/232 of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Agarwal	Advocate	Petitioners	
2.	SHIVENDRA BAHADUR CGSC	CGSC	ROC	

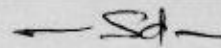
**CP(CAA) NO. 04/ALD/2021, CA NO. 253/ALD/2020**

Sh. Rahul Agarwal, Advocate for the applicant and Sh. Shivendra Bahadur, CGSC for the ROC is present

The present company petition is filed as a second stage motion company petition under Section 230/232 of the Companies Act for sanctioning of the Proposed Company Scheme. Therefore, the present company petition is hereby admitted for the purpose of hearing. A proper notice be issued to the Regional Director, ROC Kanpur, Income Tax Authority and other Sectoral Regulatory Authorities for filing its representation within stipulated period, failing which it shall be assumed that they have no reply to file.

Ld. Advocate for the Petitioner is further directed to effect the paper publication in the newspaper Business Standard in English and Rashtriya Sahara in Hindi having wide circulation at the place, where the registered office of the petitioner Companies is situated Kanpur, prescribing minimum 10 days prior to date of hearing of the present company petition as to invite response/objection from the public concerned.

Accordingly, put up in the week commencing 26<sup>th</sup> April, 2021 before the Regular Court.



**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

**Dated : 17.03.2021**

Typed by :  
Kumud Narayan  
(P.S.)